NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 83/(MAH)/2012 CA No. 117/2015

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2017

NAME OF THE PARTIES: Mr. Goverdhan M. Savalia

V/s.

M/s. Shyamkarna Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

URRIGHE Admits Advocate for Approximation of the Nagri Petitioned Approxi

ORDER

CA No. 117/2015 in TCP 83/397-398/CLB/MB/MAH/2012

- 1. The Learned Representatives of both the sides are present.
- 2. Although as per the directions noted on 23.01.2017 the Petition was listed for final hearing, however, the Respondent has drawn attention on C.A. No. 117/2015 seeking permission to implead M/s HDIL. It has not been referred or mentioned in the past few proceedings. However, the Petitioner is seeking time to argue C.A. No. 117/2015. Time is granted.
- 3. On the next date of hearing, this CA No. 117/2015 along with CP shall be heard on 27th March, 2017.

M.K. SHRAWAT. MEMBER (JUDICIAL)

23rd February, 2017.